## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 542/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: Sharda Integrated Systems Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

O1 Sactin Balasomoss Company secretary Sactions

## ORDER C.P. 542/252/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present with a prayer for Restoration of the name of the Company with the Registrar of Companies, Pune.
- In this case Report of the ROC Pune is awaited. Hence the Registry is directed to issue a letter asking to submit the Report on or before 30.11.2017.
- During this interregnum period the Petitioner is seeking a Temporary Relief to operate Bank of Baroda, Current Account No. 12490200000309, Dighi Camp Branch, Pune in the name of Sharda Integrated Systems Private Limited. Operation of the Bank Account is permitted, however, with a limit to withdraw not more than Rupees Five Lakhs in total up to the next date of hearing.
- The Certified Copy of this Order to be served upon the ROC as well as upon the Bank Authorities. The matter is listed for hearing on 12.12.2017.

16.11.2017

M.K. Shrawat Member (Judicial)

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